

**Central Administrative Tribunal  
Madras Bench**

**OA 310/01656/2018 & MA 688/2018**

**Dated Wednesday the 19<sup>th</sup> day of December Two Thousand Eighteen**

**P R E S E N T**

**Hon'ble Mr. R.Ramanujam, Member(A)  
&  
Hon'ble Mr. P. Madhavan, Member (J)**

1. D. Senthilnathan
2. S. Sathishkumar
3. R. Prabu
4. A. Raghumaran
5. K. Ravivarma
6. V. Bharathi
7. D. Manikandan
8. V. Prathab
9. I. Rajeshvaranan
10. R. Manikandan
11. L. Kugan
12. S. Ganeshkanna
13. V. Selvaganapathy
14. K. Vigneshwaran
15. G. Sivaprakasam
16. R. Saranya
17. P. Balaji
18. B. Santhoshkumar
19. S. Mathan
20. S. Jayasri
21. J. Sabarinathan
22. S. Kumaravel
23. L. Santhipattel
24. S. Gayathri
25. M. Jayalakshmi
26. M. Karunakaran .. Applicants

By Advocate M/s. **M. Gnanasekar**

**Vs.**

1. Union of India  
Rep. by the Secretary to Government  
Ministry of Home Affairs, New Delhi.
2. The Chief Secretary to Government  
Chief Secretariat, Puducherry.
3. Joint Secretary to Government  
Home Department  
Chief Secretariat, Puducherry.
4. The Director General of Police  
Puducherry.
5. The Superintendent of Police  
(Headquarters)  
Puducherry. .. Respondents

**By Advocate Mr. Su. Srinivasan**

**ORAL ORDER**

Pronounced by Hon'ble Mr. R. Ramanujam, Member(A)

Heard. MA 688/2018 for the applicants to join together to file a single OA is allowed.

2. The applicants have filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“i. To set aside the Notification No. 2841/A1/Estt.I(B)/POL/2018 dated 20.08.2018 issued by the 4<sup>th</sup> respondent and the Government of Puducherry, Police Department Police Constable Group 'C' Recruitment Rules, 2017 published in G.O. Ms. No. 70, Puducherry dated 27.09.2017 passed by the 2<sup>nd</sup> respondent in so far as they prescribed the age limit to 18 to 24 years for direct recruitment to the post of Police Constable and consequently direct the respondents 1 to 3 to grant relaxation in respect of age and increase the age limit from 22 to 24 years for general category with usual relaxation as has been done in other States and Union Territories and

ii. Pass such further orders as are necessary to meet the ends of justice.

iii. Award costs and thus render justice.”

3. Learned counsel for the applicants would submit that a similar case had been disposed of by this Tribunal in OA 1477/2018 by an order dated 31.10.2018. The applicants would be satisfied, if a similar order is passed in the present OA.

4. Mr. Su. Srinivasan takes notice for the respondents.

5. In view of the submission, this OA is disposed of with the following direction:

“The respondents shall take a decision on the representation of the applicants dated 03.09.2018 and pass a detailed reasoned and speaking order within one month from the date of receipt of a certified copy of the order.”

(P. Madhavan)  
Member (J)

19.12.2018

AS

(R. Ramanujam)  
Member(A)